

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1091(ND)2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2018.**

**NAME OF THE COMPANY: M/s. Pro Sportify Pvt. Ltd. V/s. M/s. Vivid IT
Solutions Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner: Ms. Mudrika Bansal, Advocate


For the Respondent: Mr. Vidhan Vyas, Mr. Akshat Bajpai and Ms. Kanika
Sondhi, Advocates

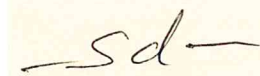
ORDER

An application is being filed under Section 19(2) of the Code by the IRP. Mr. Akshat Bajpai, Advocate has appeared on behalf of the Ex-Directors. Notice of the application is accepted by the Counsel for the Ex-Directors. Let reply be filed.

In the meantime, the Bench Officer is directed to give the report as to when the said order was uploaded or communicated to the parties.

To come up for further consideration on 20th December, 2018.


**(Deepa Krishan)
Member (T)**


**(Ina Malhotra)
Member (J)**